

*Welfare of Scheduled Castes and Scheduled Tribes*

[Shri H. M. Trivedi]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Family Pension Fund Act, 1952:—

(i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1975 published in Notification No. G.S.R. 984 in Gazette of India dated the 2nd August, 1975.

(ii) The Employees' Family Pension (Amendment) Scheme, 1975, published in Notification No. G.S.R. 2321 in Gazette of India dated the 30th August, 1975. [Placed in Library. See No. LT-10032/76]

(5) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—

(i) The Coal Mines Family Pension (Amendment) Scheme, 1975, published in Notification No. G.S.R. 2631 in Gazette of India dated the 1st November, 1975.

(ii) The Coal Mines Provident Fund (Second Amendment) Scheme, 1975, published in Notification No. G.S.R. 2772 in Gazette of India dated the 6th December, 1975.

(iii) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1975, published in Notification No. G.S.R. 2773 in Gazette of India dated the 6th December, 1975.

(iv) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1975, published in Notification No. G.S.R. 2774 in Gazette of India dated the 6th December, 1975.

(v) The Neyveli Coal Mines Provident Fund (Third Amendment) Scheme, 1975, published in No-

tification No. G.S.R. 2775 in Gazette of India dated the 6th December, 1975. [Placed in Library. See No. LT-10033/76].

12.02 hrs.

## ESTIMATES COMMITTEE

## EIGHTY-SECOND REPORT

SHRI R K. SINHA (Faizabad): I beg to present the Eighty-second Report of the Estimates Committee on the erstwhile Ministry of Industrial Development regarding action taken by Government on the recommendations contained in their Sixtieth Report on Availability and Distribution of Cement.

## COMMITTEE ON PUBLIC UNDERTAKINGS

## SEVENTY-FOURTH REPORT

SHRI NAWAL KISHORE SHARMA (Dansa): I beg to present the Seventy-fourth Report of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in their Fifty-fourth Report on State Farms Corporation of India Limited.

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

## FORTY-SECOND AND FORTY-THIRD REPORTS

SHRI D. BASUMATRAI (Kokrajhar): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(i) Forty-second Report on the Ministry of Education, Social Welfare and Culture (Depart-

ment of Education) Reservations for and Employment of Scheduled Castes and Scheduled Tribes in the University Grants Commission and admission and other facilities provided to Scheduled Castes and Scheduled Tribes by the Universities.

- (ii) Forty-third Report on the Ministry of Home Affairs Pre-Examination Training Centre, Allahabad.

RAILWAY CONVENTION COMMITTEE

NINTH REPORT

SHRI B. S. MURTHY (Amalapuram) I beg to present the Ninth Report of the Railway Convention Committee on Social Burdens on Indian Railways

12.05 hrs.

ELECTION TO COMMITTEES

- (ii) NATIONAL SHIPPING BOARD

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H M TRIVEDI): Sir, with your permission, on behalf of Dr G S Dhilon, I beg to move.

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to be members of the National Shipping Board with effect from the date it is reconstituted."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the Members of this House do proceed to elect in such manner as the Speaker may direct, four Members from among themselves, to be members of the National Shipping Board with effect from the date it is reconstituted."

*The motion was adopted.*

EMPLOYEES' STATE INSURANCE CORPORATION

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I beg to move:

"That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Employees' State Insurance Corporation."

MR. SPEAKER The question is:

"That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Employees' State Insurance Corporation."

*The motion was adopted.*

12.06 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—contd.

MR. SPEAKER. The House will now take up further consideration of the following motion moved by Shri Dinesh Chandra Goswami and seconded by Shri Shankar Dayal Singh on the 8th January, 1976, namely:

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 5th January, 1976."

Shri K. Lakkappa will continue his speech. He has taken 9 minutes 25